

GOVERNMENT OF ANDHRA PRADESH
GENERAL ADMINISTRATION (SC.F.) DEPARTMENT

NOTIFICATION NO.5/2022, DATED: 22.04.2022

ADVERTISEMENT

Notification issued for recruitment to 7 (Seven) posts of District Judge (Entry Level) under Direct Recruitment (25% quota) for the year 2022. Notification is issued in terms of the orders of the Hon'ble Supreme Court of India in Civil Appeal No.1867 of 2006, dated 04.1.2007. The scale of pay for the post of District Judge is Rs. 51,550-1230-58,930-1380-63,070/-.[As per the Revised pay scales as on 01-01-2006]

Applications are invited for appointment to **7 (Seven)** posts of District Judge (Entry Level) in the A.P.State Judicial Service by direct recruitment in the following manner.

Category	Number of posts
OC	03(1W)
Economically Weaker Section (EWS)	01(W)
BC-A	01(W)
SC	01
ST	01(W)
TOTAL	07(4W)

Note: The High Court reserve the right, either to increase or decrease the number of vacancies or to cancel the notification at any stage depending on the exigencies.

I. QUALIFICATIONS:

A person to be appointed to the category of District Judges by direct recruitment shall be:

- (a) A person who has been practicing for not less than 7 years as an Advocate and continuing in practice as on the date of notification i.e. **22.04.2022** and at the time of appointment as District Judge.

Provided that a full time salaried Law Officer in the employment of the Central Government or State Government or any Public Corporation or Body constituted by statute shall not be eligible for the post of District Judge.

- (b) A Person, who has completed (35) thirty five years of age and who has not completed forty five (45) years of age as **on first day of the month (as on 01.04.2022)** in which the notification inviting applications for such appointment is published in the news papers i.e. **22.04.2022**.

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Provided that the upper age limit in respect of persons, who intend to avail reservation under Schedule Castes, Schedules Tribes and Backward classes relaxable by three years.

- (c) One who has good character, and is free from any infirmity, which renders him, unfit for such appointment.

Provided that no person shall be eligible for appointment to the post of District Judge (Entry Level), if:

- i) He/she is not a citizen of India;
- ii) He/she is dismissed from service by any High Court;
- iii) He/she has been convicted of an offence involving moral turpitude;
- iv) He/she is or has been permanently debarred or disqualified by the High Court or Union Public Service Commission or any State Public Service Commission from appearing for examinations or selections conducted by it;
- v) He/she directly or indirectly influences the Recruitment Authority by any means for his/her candidature;
- vi) He has more than one wife living;
- vii) She marries knowingly a person having a wife; and
- viii) He/she is arrested in connection with any crime involving moral turpitude and concerned with the same.

II. RESERVATION :

- 1) The Applicants who are eligible and intend to avail reservation in their category, he/she shall submit caste certificate in their category, if not intended to claim reservation may opt for Open Competition category.
- 2) The Applicants who intend to avail reservation under Backward Classes (A,B,C,D or E) shall enclose certificate of **non-creamy layer** in terms of **G.O. Ms. No. 3, Backward Classes Welfare (C2) Department, dated 04-04-2006** and **G.O. Ms. No. 26, Backward Classes Welfare (C) Department, dated 09-12-2013** and as per the income ceiling which is in force on the date of notification, in case of non enclosing the certificate, his/her candidature will be considered against Open Competition.
- 3) The Applicants who intend to avail reservation under Economically Weaker Sections shall enclose attested copy of certificate in terms of **G.O.Ms.No.66, General Administration (Services-D) Department, dated 14.07.2021** and **G.O.Ms.No.73, General Administration (Services-D) Department, dated 04.08.2021**, EWS Certificate issued by the concerned Tahsildar mentioning therein that the gross annual family income from all sources is below **Rs.8,00,000/-**.

- 4) The recruitment shall be subject to the Rule of Vertical Reservation for S.C, S.T, B.C (A,B,C,D & E) and Horizontal Reservation for Women, Physically Challenged (locomotor disability) and Economically Weaker Sections as per the Andhra Pradesh State Judicial (Service & Cadre) Rules, 2007. The reservation in respect of BC-E category shall be subject to the result of Civil Appeal Nos. 2628-2637 of 2010, pending on the file of the Hon'ble Supreme Court of India.

III. DOCUMENTS TO BE ENCLOSED FOR SUBMISSION OF APPLICATION

1. The Applicants shall enclose attested copy of certificate evidencing date of Birth/SSC, Law Degree and other certificates.
2. The Applicant shall enclose community certificate issued by the Competent Authority, in case intend to avail reservation under SC, ST, BC and EWS (the certificate shall show specifically the classification of the group).
3. The Applicants who intend to claim **non-creamy layer** under Backward Classes (A,B,C,D or E) shall enclose attested copy of certificate of non-creamy layer as per law, in case of non enclosing the certificate, his/her candidature will be considered against Open Competition.
4. The Applicants who intend to claim reservation under Economically Weaker Sections shall enclose attested copy of certificate in terms of G.O.Ms.No.66, General Administration (Services-D) Department, dated 14.07.2021 and G.OMs.No.73, General Administration (Services-D) Department, dated 04.08.2021, EWS Certificate issued by the concerned Tahsildar mentioning therein that the gross annual family income from all sources is below Rs.8,00,000/-.
5. The Applicants who intend to claim under Physically Challenged category, they shall enclose attested copy of latest certificate issued by the Medical Board specifying the nature of disability and percentage of disability.
6. The Other Backward Class (OBC) Certificates will not be considered.
7. Attested copy of Bar Council Enrolment Certificate.
8. Original Practice certificate issued by the Bar Association.
9. Original Statement of List of cases handled independently (Civil or Criminal or others) during the period of standing at the Bar Council.
10. Original Statement of List of cases handled with the Senior (Civil or Criminal or others) during the period of standing at the Bar Council.
11. Original Statement of depositions/written arguments /orders or Judgments in Civil or Criminal or other cases dealt independently, which reflected the name of the applicant, during the period of standing at the Bar Council.
12. Original Statement of depositions/written arguments /orders or Judgments in Civil or Criminal or other cases dealt with the Senior, which reflected the name of the applicant, during the period of standing at the Bar Council.
13. Two Testimonials from two respectful persons and other documents if any.

14. The Applicants shall produce all original certificates on the day of Viva Voce for verification. If the Applicant fails to produce any of the required certificate their candidature will be rejected without any further correspondence.

IV. SCHEME OF EXAMINATION:

The process of selection is as follows:-

- a) For the purpose of short-listing the Applicants, the High Court will conduct **Screening Test** for 100 marks comprising of 100 multiple choice objective type Questions. The duration of examination will be two (2) hours. The Venue and Time will be mentioned in the Hall Ticket to be downloaded by the applicant at appropriate point of time.

The Applicant who secure 40% and above marks in the screening test will be short listed in the ratio of 1:10 of the available vacancies, for written examination.

Provided that if there are more than one candidate who have secured identical marks in the screening test, all such candidates shall be called for the written examination.

The marks obtained in the screening test shall not be added to the marks obtained in the written examination and they shall not be counted for determining final order of merit in selection of the Applicants, as the screening test is conducted for the purpose of short listing the Applicants.

- b) Written Examination consists of the following three (3) papers. Each paper will carry 100 marks. The duration of each paper is three (3) hours. The question in the examination shall be answered only in English (except Translation)

I) Constitution and Civil Law,

II) Criminal Law and

III) English (Translation and Essay writing). Translation test has to be made from English to Telugu and Telugu to English. The Translation test is conducted for 25 marks and Essay Writing test for 75 marks on Legal Subject.

V. MINIMUM MARKS TO BE SECURED IN THE WRITTEN EXAMINATION TO ELIGIBLE FOR VIVA-VOCE:

The candidates who are eligible and claim under OC/Economically Weaker Section (EWS) EWS category must secure not less than 55% of marks in each paper and not less than 60% of marks in aggregate in the written examination.

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And the candidates who are BC category and intend to avail reservation under Backward Class category under Direct Recruitment must secure not less than 50% marks in each paper and not less than 55% of marks in aggregate in the written examination.

And the candidates who are SC/ST category and intend to avail reservation under Scheduled Castes and Scheduled Tribes categories must secure not less than 45% marks in each paper and not less than 50% of marks in aggregate in the written examination.

VI. VIVA-VOCE:

The Viva-voce test will carry 50 marks. Any candidate who remain absent for the Viva Voce will be deemed to have been disqualified for selection.

VII. MERIT LIST:

After result of written examination is announced, qualified candidates in the ratio of 1:3 of the available vacancies in the respective categories shall be called for Viva Voce.

Provided that if there are more than one candidate who have secured identical cut off marks, all such Candidates shall be called upon appear for Viva Voce.

No TA and DA will be paid to the Candidates appearing Screening Test/Written Examination/Viva Voce.

VIII. MINIMUM AGGREGATE MARKS TO BE SECURED IN THE WRITTEN EXAMINATION AND VIVA-VOCE FOR SELECTION TO THE POST OF DISTRICT JUDGE.

For selection to the posts of District Judge (Entry Level) under Direct Recruitment, the candidates claim under OC/EWS category must secure at least 60% marks in aggregate in the Written Examination and Viva-Voce, the Candidates who are BC category and intend to avail reservation under B.C. category must secure at least 55% marks in aggregate in the written examination and Viva-Voce (in view of orders of the High Court of Andhra Pradesh in W.P.Nos. 7965 of 2019 and another), and the Candidates who are SC/ST category and intend to avail reservation under SC/ST must secure at least 50% marks in aggregate in written examination and Viva-Voce. The candidates who secure less than the such percentage of marks will be ineligible for selection to the post.

IX. SYLLABUS FOR THE SCREENING TEST AND WRITTEN EXAMINATION:

CONSTITUTION AND CIVIL LAWS:

- 1) The Code of Civil Procedure, 1908
- 2) The Indian Evidence Act, 1872
- 3) The Right to Fair Compensation and Transparency in Land Acquisition Rehabilitation & Resettlement Act, 2013.
- 4) The Tenancy Laws including Land Reforms and Ceiling
- 5) The Constitution of India and Administrative Law
- 6) The Transfer of Property Act, 1882
- 7) The Indian Contract Act, 1872
- 8) The Motor Vehicles Act, 1988
- 9) The Specific Relief Act, 1963,
- 10) The A.P. Prohibition Act, 1995
- 11) The Laws on Inheritance, Succession, Marriage, Divorce, Adoption, Guardianship and Custody including incountry and intercountry Adoptions.
- 12) The Family Courts Act.
- 13) The Indian Easements Act, 1882
- 14) The Law of Torts
- 15) The Limitation Act, 1963
- 16) The Law Relating to Intellectual Property
- 17) The Stamps & Registration Act
- 18) The Sale of Goods Act
- 19) The Guardian & Wards Act
- 20) The Indian Trusts Act

CRIMINAL LAWS

- 01) The Code of Criminal Procedure, 1973
- 02) The Indian Evidence Act, 1872
- 03) The Indian Penal Code, 1860
- 04) The Protection of Civil Rights Act, 1955
- 05) The Scheduled Caste and the Scheduled Tribes (Prevention of Atrocities Act, 1989).
- 06) The Negotiable Instrument Act, 1881 (Section 138 to 147)
- 07) The Narcotic Drugs and Psychotropic Substances Act, 1985
- 08) The Prevention of Corruption Act, 1988
- 09) The A.P. Excise Act, 1968
- 10) The Wild Life Protection Act, 1972
- 11) The Juvenile Justice Act, 1986 (Care and Protection of Children) Act
- 12) The Electricity Act, 2003
- 13) The Protection of Women from Domestic Violence Act, 2005.
- 14) The Arms Act
- 15) The Forest Act

X) FEE & MODE OF PAYMENT AND ADDRESS TO WHOM APPLICATIONS TO BE SENT AND LAST DATE OF RECEIPT OF APPLICATIONS:

The application in the *Pro forma* prescribed below accompanied by a crossed Demand Draft for Rs.1500/- for OC/BC/EWS Applicants drawn in favour of "Registrar(Recruitment), High Court of Andhra Pradesh, Nelapadu, Amaravati" payable at Nelapadu, (The payment of Rs.800/- for SC/ST candidates)

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along with testimonials and certificates attested by a Gazetted Officer in proof of the eligibility, be addressed to **the Chief Secretary to Government, Government of Andhra Pradesh, General Administration (SC.F) Department, Secretariat Buildings, Velagapudi, Amaravathi, Guntur District, Pin Code – 522238, Andhra Pradesh** should reach the Chief Secretary not later than **5.00 pm on 10-05-2022** with the cover super scribed as "Application for appointment to the post of District Judge (Entry Level) in the A.P.State Judicial Service under Direct Recruitment".

Proforma application and other details will be available in the official website of High Court of Andhra Pradesh <https://hc.ap.nic.in>

XI. Note:

- (1) The Applicants are required to visit the official web site of High Court of A.P. to keep them update on all the steps/results until completion of the recruitment.
- (2) Incomplete applications and applications without testimonials and certificates in proof of the particulars given and the applications received after the last date i.e., 10.05.2022 will be summarily rejected.
- (3) If any of the Applicant suppresses any material information/furnishes any false or fabricated information in his/her application and enclosures, whole or part of document, on detecting the same, the Application will be rejected at any stage including at Viva-Voce or even after selection, further the Applicant is liable for legal consequences as per law including prosecution.
- (4) The provisional selection of candidate shall be subject to verification of antecedents. Mere selection does not confer any right on the Applicant.
- (5) The fee once remitted shall not be refunded under any circumstances. Failure to pay the application/examination fee, the application will be summarily rejected.
- (6) The Government is not responsible for any postal /courier delays. No further correspondence will be entertained in this regard.

CHIEF SECRETARY TO GOVERNMENT

**APPLICATION FOR THE POST OF DISTRICT JUDGE (ENTRY LEVEL) IN
THE A.P. STATE JUDICIAL SERVICE UNDER DIRECT RECRUITMENT
NOTIFICATION NO.05/2022 –RC, DATED 22-04-2022**

**APPLICATION NUMBER:
(FOR OFFICE USE)**

**HALL TICKET NUMBER:
(FOR OFFICE USE)**

Affix passport size photo duly attested by the Presiding Officer/Prl.District Judge concerned. (taken within the last six months)

(See condition- I)

(Signature, designation and Office Seal of the Presiding Officer / Prl.District Judge concerned)

APPLICATION FORM

1.	Name of the Applicant in full with surname, as mentioned in the SSC or its equivalent examination. (IN BLOCK LETTERS)	SURNAME: NAME:
2.	(a) Father/Mother/Guardian's Name: (b) Husband's Name: (if applicable)	
3.	Married /Unmarried	
4.	Nationality:	
5.	Address for communication with District, State and Pin Code	
6.	Native place, District & State and Pin Code	
7.	Telephone/Mobile No.	
8.	E-Mail ID	
9.	Permanent address with District, State and Pin Code	
10.	Gender: Male/Female/Transgender [if the applicant has women reservation and intends to avail the same, choose 'Yes', if not intended to avail women reservation, may opt 'No', then the candidate will be considered General in their respective category.	Yes/No

11.	Class/Category [if applicant has reservation category and intends to avail the reservation, choose the applicable category and enclose the certificate, if not intended to avail reservation, may opt OC (Open Competition) category]	OC/EWS/BC-A/BC-B/BC-C/BC-D/BC-E /SC/ST				
12.	Whether the applicant belongs to Physically Handicapped category (Orthopedically Handicapped), whether intend to avail Reservation: Yes/No. If yes furnish information. Enclose Medical certificate issued by the Competent Authority					
13.	Date of Birth <i>(as per SSC or its equivalent examination)</i>		(i) in figures:			
			(ii) in words			
14.	Age as on 01.04.2022		Years	Months	Days	
15	Educational Qualifications (Give particulars of all examinations passed commencing from S.S.C. or its equivalent examination) <i>(enclose attested copies of certificates)</i>					
Sl. No.	Name of the Examination/ Degree	Year of Passing	Class/Division	Percentage of marks	Name of the School/ College/ University	
16.	(a) Whether the applicant has done any course/degree privately or through distance mode / Open University or evening college. If so, furnish details with academic years.					
	(b) Whether the applicant has done any post graduation courses including LLM/ML after enrolment as an Advocate. If so, furnish details with academic years and also state he/she has done the said courses in regular college/ distance mode/evening college etc.					

17.	Other qualifications, if any									
18.	a) Date of enrolment as an Advocate, if there is suspension of practice, shall mention the period of suspension and detailed reasons (Enclose copy of enrolment certificate)									
	b) Actual Standing at the Bar as on the date of notification (Enclose practice certificate with date in original)									
	c) Place of Practice: Whether regularly practicing and attending the courts from the date of enrolment? YES/NO, if No, write in detail with the period, where the applicant was, what was the assignment/education etc., under gone during the period.									
19.	a) Furnish the Particulars of cases (Civil or Criminal or others) handled independently during the period standing at the Bar Council. As per the format given below: <table border="1" style="width:100%; border-collapse: collapse; margin-top: 10px;"> <thead> <tr> <th style="width:15%;">S.No.</th> <th style="width:20%;">Case No.</th> <th style="width:20%;">Court Name</th> <th style="width:45%;">Place</th> </tr> </thead> <tbody> <tr> <td> </td> <td> </td> <td> </td> <td> </td> </tr> </tbody> </table>	S.No.	Case No.	Court Name	Place					
	S.No.	Case No.	Court Name	Place						
b) Furnish the particulars of cases (Civil or Criminal or others) handled with the senior during the period of standing at the Bar Council. As per the format given below:- <table border="1" style="width:100%; border-collapse: collapse; margin-top: 10px;"> <thead> <tr> <th style="width:15%;">S.No.</th> <th style="width:20%;">Case No.</th> <th style="width:20%;">Court Name</th> <th style="width:45%;">Place</th> </tr> </thead> <tbody> <tr> <td> </td> <td> </td> <td> </td> <td> </td> </tr> </tbody> </table>	S.No.	Case No.	Court Name	Place						
S.No.	Case No.	Court Name	Place							
c) Furnish the depositions/written arguments/ orders or Judgments in Civil or Criminal or other cases dealt independently, which reflected the name of the applicant, during the period of standing at the Bar Council, if not available any of the above, narrate in detail for non availability. <i>(GP/PP/AGP/APP/Standing Counsel/others shall also fill this column reflecting their name or designation during their tenure).</i> As per the format given below:- <table border="1" style="width:100%; border-collapse: collapse; margin-top: 10px;"> <thead> <tr> <th style="width:15%;">S.No.</th> <th style="width:20%;">Case No.</th> <th style="width:20%;">Court Name</th> <th style="width:45%;">Place</th> </tr> </thead> <tbody> <tr> <td> </td> <td> </td> <td> </td> <td> </td> </tr> </tbody> </table>	S.No.	Case No.	Court Name	Place						
S.No.	Case No.	Court Name	Place							

	<p>d) Furnish the depositions/written arguments/orders or Judgments in Civil or Criminal or other cases dealt with the Senior, which reflected the name of the applicant, during the period of standing at the Bar Council, if not available any of the above, narrate in detail for non availability. As per the format given below:-</p> <table border="1" style="margin-left: 20px;"> <thead> <tr> <th>S.No.</th> <th>Case No.</th> <th>Court Name</th> <th>Place</th> </tr> </thead> <tbody> <tr> <td> </td> <td> </td> <td> </td> <td> </td> </tr> </tbody> </table>	S.No.	Case No.	Court Name	Place					
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	e) Specialization in any branch of law.									
	f) Any other extra qualifications/activities.									
20.	Whether the applicant is employed with State / Central / Public Sector/ Private Sector or any other Job or assignment etc., If so, furnish details.									
21.	<p>Marital status:</p> <p>a) Whether married or unmarried</p> <p>b) If married, state whether you have more than one spouse living / you are married to a person having already a spouse living.</p> <p>c) If married, name, occupation and address of the spouse.</p>									
22.	Whether the applicant ever debarred/disqualified or found ineligible for candidature in any previous exams/selections by any Public Authority? If so, furnish details.									
23.	Whether the applicant ever faced any departmental proceedings or faced minor or major penalty in the service of Central /State Government/Quasi Government Institution/Government owned company/Corporation/ Local Self Government etc. If Yes, give details.									
24.	Was any penalty other than what is mentioned above has been imposed on the applicant during his/her service? If yes, furnish details									
	<p>a) Whether the applicant instituted or faced any Crime /Criminal or Civil or in any other case? If yes, furnish details.</p> <p>b) Whether the applicant is arrested in connection with any crime involving moral turpitude and concerned with the same? If yes, furnish the details.</p>									

	c) Whether the applicant is ever prosecuted or convicted and sentenced in any criminal offence? If yes, furnish particulars including the case No. and name of the Court and the sentence imposed.	
	d) Court cases pending (Civil or Criminal or Other)	
25.	Whether the applicant is subjected to any proceedings for professional misconduct by the Bar Council? If so, furnish the detail and the out come of the same.	
26.	Identification Marks	(i) (ii)
28.	Whether the applicant is an Income Tax Assessee, if so, give details along with PAN	
29.	Details of Application/ Examination fee	1. Demand Draft No. : 2. Date of D.D. : 3. Name of the Bank and Branch : 4. Amount :

I. The concerned Court Judge/Registry shall satisfy that the applicant is actually and regularly practicing as in Column No.18 before their Courts while attesting the photo of the applicant.

II. The Bar Associations shall satisfy that the applicant is actually and regularly practicing as in Column No.18 and then the standing certificate to be issued.

III. The applicant shall fill the application with all correct particulars including thorough verification of their case numbers and other particulars and fill correctly while filling column No.19. All the particulars mentioned in the application will be verified with the Subordinate Court Judges/Bar Association and others.

DECLARATION

I have carefully read the contents of the notification, the conditions and instructions stipulated therein, and I hereby undertake to abide by them.

I hereby declare that the information furnished above and all the statements / certificate furnished with the application are true and correct and

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complete to the best of my knowledge and belief. I further declare that I possess sound health and active habits; I am free from any bodily defect or infirmity which would render me unfit to work as a District Judge in A.P. State Judicial Service; and that my character and antecedents are such that they will not disqualify me from A.P. State Judicial Service.

I further declare that I fulfill all the conditions of eligibility including age limit, educational qualifications etc., prescribed for appointment to the post of District Judge and that where copies of documents enclosed to my application are true copies of the originals and the originals are in my custody. I undertake that in the event of suppression of material fact or furnishing of any false or fabricated information by me being found whole or part is incorrect, false, fabricated or ineligibility being detected before or after the examination/interview/appointment, the application is liable for summary rejection, also liable to refer to Bar Council for appropriate action and also liable for prosecution as per law.

The provisional selection of applicant shall be subject to verification of antecedents. Mere selection does not confer any right on the applicant.

STATION:

DATE :

SIGNATURE OF THE APPLICANT

NOTE: Unsigned applications and applications not properly filled by the applicants, and applications without necessary enclosures are liable to be rejected summarily.

ORIGINAL/ATTESTED PHOTO COPIES OF DOCUMENTS TO BE ENCLOSED (PUT TICK MARKS IF ENCLOSED)

1.	Attested copy of SSC or equivalent examination certificate showing the date of birth of the applicant	
2.	Attested copy of BL/LL.B. Degree and other Certificates.	
3.	Attested copy of Community Certificate (for the applicants who intends to avail reservation) issued by the Competent Authority for SC/ST, BC and EWS (the certificate shall show specifically the classification of the group)	
4.	Attested copy of non-creamy layer certificate as per law (for the Applicants who intends to claim non-creamy layer under Backward Classes - A,B,C,D or E), non enclosure of the non-creamy layer certificate, his/her candidature will be considered against Open Competition.	

Contd..7

5.	The Applicant who intends to avail reservation under Economically Weaker Sections, shall enclose attested copy of the certificate in terms of G.O.Ms.No.66, General Administration (Service-D) Department, dated 14.07.2021 and G.O.Ms.No.73, General Administration (Services-D) Department, dated 04.08.2021, EWS Certificate issued by the Tahsildar mentioning therein that the gross annual family income from all sources is below Rs.8,00,000/-	
6.	The Applicant who intends to avail under Physically Challenged, shall enclose the latest attested copy of certificate issued by the Medical Board Specifying the nature of disability and percentage of disability.	
7.	Attested copy of Bar Council Enrolment Certificate	
8.	Original practice certificate issued by the Bar Association	
9.	(a) Original Statement of List of cases handled independently (Civil or Criminal or others) during the period of standing at the Bar Council.	
	(b) Original Statement of List of cases handled with the Senior (Civil or Criminal or others) during the period of standing at the Bar Council.	
10.	c) Original Statement of depositions/written arguments /orders or Judgments in Civil or Criminal or other cases dealt independently, where reflected the name of the applicant, during the period of standing at the Bar Council.	
11.	d) Original Statement of depositions/written arguments /orders or Judgments in Civil or Criminal or other cases dealt with the Senior, where reflected the name of the applicant, during the period of standing at the Bar Council.	
12.	Two Testimonials from two respectful persons	
13.	List of other documents if any enclosed: 1) 2) 3)	
14.	Enclose Demand Draft	